

SECTION XI
IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

LISTED ON: 31.03.2017
COURT NO. 7
ITEM NO. 48

PETITION FOR SPECIAL LEAVE TO APPEAL(CIVIL) NO. 9230 OF 2017

WITH PRAYER FOR INTERIM RELIEF

AND

INTERLOCUTORY APPLICATION NO. 1

(Application for exemption from filing official translation)

SAVITRI DEVI AND ORS.

....PETITIONERS

VERSUS

STATE OF UP AND ORS.

...RESPONDENTS

OFFICE REPORT

The Special Leave Petition above mentioned has been filed against the Judgment and Order dated 05.01.2017 passed by the High Court of Judicature at Allahabad in Writ C No. 272/2017.

It is submitted that SLP(C) No. 8620/2017 arising out of relied upon Judgment was listed before the Hon'ble Court on 10.03.2017 when the Court was pleased to direct issue of notice and the same is pending before the Hon'ble Court. (Copy of order dated 10.03.2017 enclosed) (Main case is SLP(C) No. 30803/2016).

The matter above mentioned is listed before the Hon'ble Court with this report.

Dated this the 29th day of March, 2017.

ASSISTANT REGISTRAR

Copy to:
Mr. Rajiv Shankar Dvivedi, Advocates

ASSISTANT REGISTRAR